

**GOVERNMENT OF MEGHALAYA**  
**LAW (A) DEPARTMENT**

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**NOTIFICATION**  
**(ORDERS BY THE GOVERNOR)**  
**Dated Shillong, the 5<sup>th</sup> June, 2026.**

No. LJ (A) 35/95/190 - In continuation to this Department's Notification No. LJ (A) 35/95/Pt./6 dated 30.01.2020 Shri. Daniel Stone Lyngdoh, Advocate shall continue as a Panel Advocate in the Supreme Court of India, High Court at New Delhi, National Green Tribunals and other Judicial or Quasi Judicial Bodies at New Delhi until further orders.

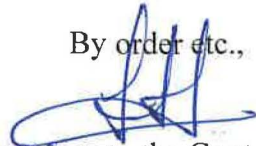
Sd/-  
Commissioner & Secretary to the Govt. of Meghalaya,  
Law Department.

Memo No. LJ (A) 35/95/190-A,  
Copy forwarded to:-

Dated Shillong, the 5<sup>th</sup> June, 2026.

1. The Advocate General, Meghalaya, Shillong.
2. The Additional Advocate General, High Court of Meghalaya, Shillong-793001
3. The Sr. Govt. Advocate, High Court of Meghalaya. Shillong.
4. Shri Avijit Mani Tripathi, Standing Counsel of Government of Meghalaya, Supreme Court of India, B-17, Fourth floor, Jangpura Extension, New Delhi-110014.
5. The Accountant General (A&E), Meghalaya, Shillong- 793001. The above Advocate shall be entitled to fees as laid down in OM No. LR (B) 50/2017/19 dated. 07.02.2019 and No. LR (B).23/2024/19 dated 02.07.2024.
6. Shri. Daniel Stone Lyngdoh, Advocate.
7. The Treasury Officer, Shillong South Treasury/Shillong District Treasury, Shillong.
8. Law (B) Department.
9. DEO, Law Department.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,  
Law (A) Department.